

**IN THE INCOME TAX APPELLATE TRIBUNAL  
LUCKNOW BENCH "SMC", LUCKNOW**

**BEFORE SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 134/Lkw/2020  
Assessment Year 2014-15**

Dr. Sudeep Saran, 73A, Malgodam Road, Near Railway Station, Bareilly  PAN AFRPS 9568K	Vs.	DCIT, Circle-2, Bareilly
(Appellant)		(Respondent)

Appellant by	Shri Yogesh Agarwal, Advocate
Respondent by	Shri Harish Gidwani, DR
Date of hearing	02/02/2021
Date of pronouncement	02/02/2021

**ORDER**

**PER T.S. KAPOOR, A.M. :**

This is assessee's appeal for Assessment Year 2014-15 against the order of the Id. CIT(A), Bareilly dated 12.12.2019.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 27.01.2021, vide which it has been submitted that the Principal Commissioner of Income Tax (Central), Bareilly has issued a certificate in Form No.3 on 11.01.2021 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to

withdraw the appeal. Ld. DR has no objection. Accordingly, I permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

**(Order pronounced in the open court on 02/02/2021.)**

**Sd/-  
(T.S. Kapoor)  
Accountant Member**

Aks -  
Dtd. 02/02/2021

*Copy of order forwarded to:*

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order